

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

(12)

O.A. No. 690/95

Date of decision 5.6.96

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Bharat Sharma
s/o D.N.Sharma
Ex.Casual Labour
presently residing at Jaipal
Building Workshop,
Samaipur, Badli, Delhi.

... Applicant

(By Advocate Shri B.S. Mainee)

Bs.

Union of India : Through

1. The General Manager
Northern Railway,
Baroda House, New Delhi.

2. Divnl.Railway Manager,
Northern Railway,
Allahabad.

3. Sr.Sigbal & Telecommunication Engineer,
N.R. Allahabad.

... Respondents

(By Advocate Shri Rajesh)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A)

We have heard Shri B.S. Mainee, counsel for the applicant and Shri Rajesh, counsel for the respondents.

2. Both counsel agree that this OA may be disposed of with a direction that in the event, the applicant files a self contained representation to the respondents, within four weeks, the respondents will examine the same, and dispose it of by a detailed speaking and reasoned order within four months of its receipt. If the respondents find the applicant eligible for being included in the Live Casual Labour Register, they will ~~so~~ ^{not} include him, so as per his seniority, and in accordance with the existing rules and instructions on the subject.

3. Thereafter, subject to the availability of

(13)

work, the respondents shall consider reengaging the applicant in accordance with his seniority, ^{and} rules and instructions on the subject.

4. This D.A. stands disposed of as above. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

Adige
(S.R. Adige)
Member (A)

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